

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 195/MP/2021**

Subject : Petition under Section 66 of the Electricity Act, 2003 read with Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the Hydro Two Day Ahead Contracts, Hydro Green Term Ahead Contracts, Weekly Uniform Price Contracts and Uniform Price Auction to Contracts in Term Ahead Market, Green Term Ahead Market as well as in Hydro Green Term Ahead Market at Power Exchange India Limited.

Date of Hearing : 9.3.2022

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Power Exchange India Limited (PXIL)

Respondent : Power System Operation Corporation Limited (POSOCO)

Parties Present : Shri Sakya Singha Chaudhuri, Advocate, PXIL  
Ms. Nithya Balaji, Advocate, PXIL  
Shri Prabhajit Kumar Sarkar, PXIL  
Shri Shekhar Rao, PXIL  
Shri Anil V Kale, PXIL  
Shri Sunil Highwani, PXIL  
Shri Chandrashekhar Bhat, PXIL  
Shri Ambrish Kumar Khare, PXIL  
Shri Mukti Marchino, PXIL  
Shri Subhendu Mukherjee, POSOCO  
Shri Alok Mishra, POSOCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner submitted that the Commission by its order dated 24.2.2022 in Petition No. 169/MP/2021 has already permitted Indian Energy Exchange Limited to introduce Hydropower Contracts in existing Green Term Ahead Market on its platform subject to compliance of certain directions as given therein. Learned counsel submitted that in line with the said order, the Petitioner is only pressing for the prayers (b), (c) and (f), which may be considered and approved by the Commission.

3. After hearing the learned counsel for the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

**SD/-  
(T.D. Pant)  
Joint Chief (Law)**